

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No. 66/2004

This the 17th day of March 2009

HON'BLE MR. SHANKER RAJU, MEMBER (J)  
HON'BLE MRS. VEENA CHHOTRAY, MEMBER (A)

Jitendra Singh, Aged about 24 years, S/o Sri Jagmohan Prasad, C-859-G Abhya Nagar, Barabanki

.....Applicant

By Advocate: None

Versus.

1. Union of India Ministry of Defence, New Delhi through its Secretary.
2. The Commanding Officer, Central Command, Signal Regiment, Lucknow.
3. Sri A. Sirchabasan, Major, Administrative Officer, Office of Commanding Officer, Central Command, Signal Regiment, Lucknow.

.....Respondents.

By Advocate: Sri S.K. Awasthi

ORDER

By SHANKER RAJU, MEMBER (J)

Cancellation of Group 'C' selection and non-consideration of the grievance of the applicant raised. However, we find that on 22.1.2004 the appointing authority in the light of the decision of the Apex court in **Excise Superintendent, Malkapatnam, Krishan District, Andhra Pradesh Vs. K.B.N. Visheshwara Rao and Others (1996 (6) SCALE 676** cancelled the selection. Apart from nomination of candidates by Employment Exchange and displaying the recruitment notice in unit Notice Board, vacancy is also required to be advertised in the Newspaper. As this has not been done by the authorities while conducting the selection, the entire selection has been cancelled. The applicant was asked to furnish fresh application in response to the notification,

which he failed and as such no indefeasible right has been accrued to the applicant merely participated and selected in the examination.

2. O.A. fails and is accordingly dismissed. No costs.

*Chhotray*  
(Mrs. Veena Chhotray)  
Member-A

*S. Raju*  
(Shanker Raju)  
Member-J

Girish/-

*Chhotray and Son  
dated 17-3-09  
Raju  
09-3-09*